

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 139/TT/2014

Subject : Determination of transmission tariff from COD to 31.3.2019 for Fibre Optic communication system (847.124 km) in lieu of existing United Load Despatch and Communication (ULDC) Microwave Links in Northern Region.

Date of Hearing : 6.10.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A. K. Singhal, Member
Shri A. S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri Jasbir Singh, PGCIL
Shri S.S Raju, PGCIL
Ms. Sangeeta Edwards, PGCIL
Shri Subhash C. Taneja, PGCIL
Shri K.K Jain, PGCIL
Shri S.K Venkatesan, PGCIL
Shri M.M Mondal, PGCIL
Shri Vinod Kumar Yadav, Rajsthan Discoms
Shri B.L Sharma, AVVNL, Jaipur

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The petition has been filed for the approval of transmission tariff for fibre optic communication system in Northern Region. The line covers 847.124 km and the scheme was approved in the 12th NRPC meeting held in May 2009. The detailed FR cost was prepared after the approval of the NRPC;



- b) The Investment Approval (IA) was accorded on 25.3.2010. As per the IA, the project is scheduled to be commissioned within 30 months from the date of IA. Accordingly, the asset is to be completed by 1.10.2012, against which the instant asset was commissioned on 1.4.2014. Hence, there is 18 months delay in commissioning of the asset. The delay was mainly on account of late confirmation by UPPTCL, inclusion of PTCUL and heavy foggy condition;
- c) Out of the 847.124 km, the share of UP is 449 km. Initially, UPPTCL refused to participate in the project as they wanted to construct their share of the line on their own. However, subsequently UPPTCL confirmed their participation in January, 2011 i.e. 10 months after the award of the package;
- d) Out of 449 km 7.92 km line i.e. 132 kV line form Shakti Bhawan to Gomtinagar and Gomtinagar to Dayalbagh Chowk is underground optic fiber line and there were certain RoW problems in this portion of the line. The detailed survey was conducted after that UPPTCL agreed to participate in January 2011 and the survey was completed in 4 months;
- e) The earth wire was weak in some old lines such as Khurja-Haridwarganj and Khurja-Muradnagar line and it required shut down before installing the fibre cable;
- f) Initially, PTCUL was not part of the project. In the month of September, 2011, PTCUL was included in the project as per decision of NRPC. Therefore, the process for taking up PTCUL portion of the work was delayed by around 18 months; and
- g) Requested to condone the time over-run of 18 months and allow tariff as claimed in the petition.

2. The Commission directed the petitioner to file the following information, on affidavit by 19.11.2015 with a copy to the respondents in order to work out the final tariff:-

- a) The computation of interest during construction for the asset (central as well as state portion separately) for the following periods:-
 - (i) From the date of infusion of debt fund up to scheduled date of commercial operation (i.e. 25.9.2012) as per Regulation 11 (A) (1) of 2014 Tariff Regulation;
 - (ii) From 25.9.2012 to actual COD of the asset.



- b) In respect of the asset (central as well as State portion separately), petitioner is required to furnish the details of incidental expenditure incurred during the period of delay (i.e. from 25.9.2012 to actual COD of the asset;
 - c) Form-4A "Statement of Capital Cost" as per books of accounts (accrual basis) for all the assets. Amount of capital liabilities in gross block should also be indicated;
 - d) In case of any default in payment of interest on loan, provide the details;
 - e) Form-9;
 - f) Repayment schedule for SBI for the asset (as per Form-9c);
 - g) Rejoinder to reply of BRPL;
 - h) The reason for variation of cost per km from ₹2.4 lakh to ₹7.53 lakh along with details of communication accessories such as no. of SDH/DCPS etc; and
 - i) NRLDC certificate in terms of Regulation 4(4) of 2014 Tariff Regulations.
3. The Commission directed the petitioner to submit editable soft copy in excel format with links of the details sought in para 2 (a) above.
4. The Commission directed the respondents to file their reply by 4.12.2015 with an advance copy to the petitioner who shall file its rejoinder, if any by 14.12.2015. The additional information/replies/rejoinder shall be filed within the due date mentioned above. In case no information is filed within the due date, the matter shall be considered based on the available records.
5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief Legal

